

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:593
ANSWERED ON:07.05.2015
THIRD PARTY SAMPLING INSPECTION OF COAL
Kesineni Shri Srinivas

Will the Minister of COAL be pleased to state:

- (a) the modalities adopted by the Coal India Limited (CIL) for joint sampling/third party sampling/inspection of coal sold by its subsidiaries to various power producers;
- (b) the role of Central Electricity Authority (CEA) in nominating third party samplers and the agencies listed as third party samplers;
- (c) whether any deviation has been noticed by the third party samplers in supplying coal by CIL to private independent power producers and if so, the details thereof including the action taken by the Government thereon; and
- (d) the steps taken/being taken by the Government to further streamline the process to ensure supply of quality coal to power plants?

Answer

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Q.No.593 for answer on 07.05.2015 asked by SHRI KESINENI NANI.

(a): The system of joint sampling and analysis was replaced by Third Party Sampling and analysis with effect from 1st October, 2013 at the loading end of all subsidiary companies of Coal India Limited (CIL) for more transparency in the system of assessment of quality of coal being supplied to Power Utilities and Independent Power Producers (IPPs). For implementing the decision for introduction of Third Party Sampling at loading point engaged by Coal Companies and also Third Party Agency engaged by Power Producers for drawing samples and its analysis, a Standard Operating Procedure (SOP) was evolved which inter-alia provided the following provisions regarding drawing of coal samples.

(a) Post loading Samples should be collected jointly at loading end in presence of representative of Coal Companies and that of Power Houses.

(b) The sample will be divided into three parts;

(i) First part shall be taken by Power House for analysis at their end.

(ii) Second part shall be analyzed by the Coal Company.

(iii) Third part shall be jointly sealed and kept in joint custody at loading end which may be used as Referee Sample and be analyzed at a mutually agreed NABL Accredited Laboratory in case of any dispute.

(b): In addition to the agency engaged by CIL, a panel of reputed Third Party inspection agencies, has been jointly drawn up by a committee consisting of representatives from Power Utilities and Central Electricity Authority (CEA) with the concurrence of CIL. Power utilities have been advised to engage 3rd, party agency from this panel of 25 reputed third party agencies nominated by CEA for collection and preparation of coal samples at loading end.

(c): No such incidence has been reported.

(d): The following steps have been taken by CIL to ensure supply of quality coal to power plants:-

Selective mining with the deployment of Surface Miner in opencast mines and Continuous Miner in underground mines for elimination of bands wherever necessary /feasible.

Appropriate positioning of OB and coal benches to avoid contamination.

Scrapping/cleaning of coal benches before blasting.

Installation of metal detectors / magnetic separators over running conveyors before coal loading.

Crushing arrangement are also provided for supply of sized coal for better consumers satisfaction.

All the major projects having high capacity coal handling plants to dispatch sized and uniform quality of coal to suit the requirement of the consumers.

Shale picking, if any, at mine face, stocks, sidings and from the wagons.